

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RIDLEY LIFE SCIENCE PRIVATE LIMITED

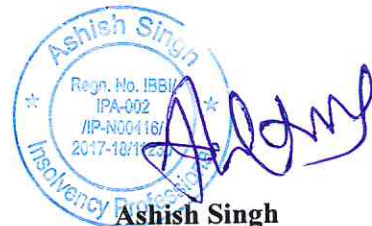
| RELEVANT PARTICULARS | | |
|----------------------|---|--|
| 1. | Name of corporate debtor | RIDLEY LIFE SCIENCE PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 21 st September, 2004 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC Delhi II |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U24232DL2004PTC129295 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | D-1651, DSIDC Industrial Complex Narela, Delhi, India, 110040 |
| 6. | Insolvency commencement date in respect of corporate debtor | 27 th May, 2026 (Copy of Order Received by the IRP on 5 th June, 2026) |
| 7. | Estimated date of closure of insolvency resolution process | 23 rd November, 2026 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Name: Ashish Singh IP Reg. No: IBBI/IPA-002/IP-N00416/2017-2018/11230 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | IBBI Reg. Address: 307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi – 110001 IBBI Reg. Email ID: ip.ashishsingh@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Correspondence Address: 156, 5 th Floor, Tower - A, The Corenthum, Sector – 62, Noida – 201301, India Email Id: cirp.ridleylife@gmail.com |
| 11. | Last date for submission of claims | 19 th June, 2026 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Nil |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | (a) https://ibbi.gov.in/home/downloads OR can be obtained by sending an email at cirp.ridleylife@gmail.com (b) Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **RIDLEY LIFE SCIENCE PRIVATE LIMITED** on **27th May, 2026**, however, copy of order received by the IRP on **5th June, 2026**.

The creditors of **RIDLEY LIFE SCIENCE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **19th June, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Ashish Singh
Interim Resolution Professional
IP Reg. No: IBBI/IPA-002/IP-N00416/2017-18/11230
AFA Valid Up to 23rd December 2026

Date: 6th June, 2026

Place: Noida

ଓଡିଶା ବିଦ୍ୟୁତ ଶକ୍ତି ସଂଚାରଣ ନିଗମ ଲିମିଟେଡ
(ଓଡିଶା ସରକାରଙ୍କ ଦ୍ୱାରା ଗଠନ କରାଯାଇଛି)
Regd. Office: OPTCL Tech Tower, Jantpha, Saheed Nagar, Bhubaneswar-751007

ODISHA POWER TRANSMISSION CORPORATION LIMITED
(A Government of Odisha Undertaking)
Ph: 011-45618800

E-TENDER NOTICE NO.-CPC-34/2026-27
Odisha Power Transmission Corporation Limited (OPTCL), Bhubaneswar, invites bids under single stage two part system from any bidder for Engineering, Supply, Erection, Testing & Commissioning of 2x100 MVA, 220/33kV GIS at Pahala along with 220kV T/L (Total Line Length=9.94 RKms approximately) from existing 220/132/33kV GIS at Balianta and const. of 02 nos. of Bay extension at Balianta GIS on Turnkey contract basis in e tendering mode only. The estimate of the tender amounts **Rs. 256,28,80,125/-**. The last date & time of Submission of Bid Dt. 03.07.2026 up to 12:45 PM. The interested bidders may visit OPTCL's official website <http://www.optcl.co.in> and www.tenderwizard.com/OPTCL for detail specification.

Sd/-
Chief General Manager (CPC)
HPR-21/2026-27
@optcl.odisha /optcl_odisha

PARAMOUNT COMMUNICATIONS LTD.
CIN: L74999DL1994PL001295
Regd. Office: KH-433, Mousani Avenue, Westend Greens, Rangpur, New Delhi-110037
Ph: 011-45618800
E-mail: investors@paramountcables.com, Website: www.paramountcables.com

PARAMOUNT WIRES & CABLES

NOTICE
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES

This to inform all concerned shareholders that pursuant to SEBI Circular No. HO/38/13/11(2)2026 MIRSD-PODI/13750/2026 dated January 30, 2026, a Special Window for Transfer and Dematerialisation of physical securities has been opened for a period of one year from February 05, 2026, to February 04, 2027.

Pursuant to the said circular, this Special window is available for physical security sold or purchased prior to 01 April 2019 including cases where:

- Transfer requests were earlier submitted and rejected/returned/not attended to due to deficiencies in documents or processes or otherwise.
- Such transfer requests are being lodged afresh, subject to fulfillment of prescribed conditions.

Please note that the securities to be transferred under this Special Window shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one (1) Year from the date of registration of transfer. Such securities shall not be transferred/lien marked/pledge during the said lock-in period. Concerned shareholders are advised to take note of this opportunity and re- lodge their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent, MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) Noble Heights, 1st Floor, Plot No. 2, C-1 Block LSC, Janakpuri, New Delhi-110058. Contact No. +91 011 49411000, investor.helpdesk@in.mgms.janakpuri.com.

For PARAMOUNT COMMUNICATIONS LTD.
Sd/-
Rashi Goel
Company Secretary & Compliance Officer
Date: 5th June, 2026

ESAF
ESAF SMALL FINANCE BANK

Regd. Office: ESAF Bhavan, Manthry, Thiruvur - 680 651, Kerala

GOLD AUCTION NOTICE

Notice is hereby given to the public that gold ornaments pledged with USAF Small Finance Bank Ltd. against various loan accounts and remaining overdue/ENR deemed despite repeated notices will be auctioned for recovery of the Bank's dues, in accordance with applicable banking regulations and policies.

DETAILS OF AUCTION
Mode of Auction: Off-line (Physical Auction through Branches)
Date of Auction: 04-07-2026
Time: 11:00 AM to 01:00 PM

Auction Venues: The auction will be conducted at the following ESAF Small Finance Bank branches in NEW DELHI

Interested bidders are requested to visit the respective branches for participation. For detailed branch addresses and contact numbers, please visit the Bank's official website.

BRANCH NAME - LOAN ACCOUNT NUMBER

NEW DELHI - MAYUR VIHAR: 63260002154624, 2167039, 2176122, 2180934, 6326000015102, 0021910, 0051783, 0057602, 0062882, NEW DELHI - CHITTARANJAN PARK: 6326000071175, 75250004313274, NEW DELHI - KAROL BAGH: 63250000841345, NEW DELHI-LAJPAT NAGAR: 6326000073091, 0073101, NEW DELHI - KAMLA NAGAR: 6326000011259, 0040974, 0055096, BAWANA: 63250001954985, 2157528, NEW DELHI - JANAKPURI: 6326000065916, NEW DELHI - PASCHIM VIHAR: 63250002150621.

Important Instructions: Borrowers may redeem their pledged gold ornaments by clearing the total dues along with applicable charges at least two days prior to the auction date. Interested bidders must carry valid KYC documents. GST Registration Number is mandatory for firms/companies, wherever applicable. Bidders are required to deposit an Earnest Money Deposit (EMD) of Rs. 2,50,000 before participating in the auction. The auction will be conducted on an "as is where is" and "as is what is" basis. The Bank reserves the right to cancel/postpone the auction or reject any bid without assigning any reason. Participation in the auction shall be deemed acceptance of all terms and conditions of the Bank. The Minimum Reserve Price will be fixed by bank on the basis of IBA Rate as applicable on the basis of purity of Gold.

Place: Thiruvur
Date: 06 June 2026
Sd/- Authorized Signatory
(ESAF) Small Finance Bank Ltd.

ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.

Registered office: 14th Floor, Eros Corporate Tower, Nehru Place, New Delhi, 110019
Corporate Office: Assets Care & Reconstruction Enterprise Ltd, Unit No. 502, C Wing, One BKC, G Block, Bandra Kurla Complex, Mumbai - 400 051

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

WHEREAS, The Authorized Officer of the Secured Creditor mentioned herein, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice as mentioned below calling upon the Borrower/Co-Borrower/Mortgagor/Guarantor(s) to repay the amount mentioned in the demand notice(s) appended below within 60 days from the date of receipt of the said notice(s) together with further interest and other charges from the date of demand notice within 60 days from the date of receipt of the said notice.

Thereafter, Assignor mentioned herein, has assigned the financial assets to ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. also as its own/acting in its capacity as trustee of the Trust herein mentioned hereunder (hereinafter referred to as "ACRE"). Pursuant to the assignment agreements, under Sec. 5 of the SARFAESI ACT, 2002, ACRE has stepped into the shoes of the Assignor and all the rights, title and interests of the Assignor with respect to the Financial Assets along with underlying security interests, guarantees, pledges have vested in ACRE in the financial assistance availed by the Borrower and ACRE exercised all its rights as the secured creditor.

The borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower/Mortgagor/Guarantor(s) and the public in general that the amount mentioned in the Authorized Officer of ACRE has taken the possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of SARFAESI ACT, 2002 read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned against each property.

| Sr. No. | Name of the Assignor | Name of the Trust | Loan Account Number/Borrower Name & Co-Borrower(s) Name | Date of Demand Notice / Amount of Demand Notice | Date of Possession/ Type of Possession |
|---------|---|-------------------|---|--|--|
| 1. | YES BANK LTD./ JCF Flower Asset Reconstruction Private Ltd. as Trustee of JCF YES 2022-23/1 Trust | ACRE-Trust-166 | 391LA1718272003/ BHAWNA SINGHAL AND RAMKISHAN DASS RADHEY LAL | 11.11.2025/ Rs.19,79,253/- (Rupees Nineteen Lakh Seventy-Nine Thousand Two Hundred Fifty-Three Only) | 03-06-2026 / SYMBOLIC POSSESSION |
| 2. | YES BANK LTD./ JCF Flower Asset Reconstruction Private Ltd. as Trustee of JCF YES 2022-23/1 Trust | ACRE-Trust-166 | 4484600000301/ SHYAM SUNDER METAL INDUSTRIES THROUGH ITS PARTNERS, MR. SHYAM SUNDER DHALL AND SURENDER DHALL MR. JAYEEN PALL AND MRS. RANI DHAL | 13.05.2022/ Rs.19,82,465.03/- (Rupees Nineteen Lakh Eighty-Two Thousand Four Hundred Sixty-Three and Three Passa Only) | 02-06-2026 / SYMBOLIC POSSESSION |

Description of the property: All That Piece And Parcel Of The Property Described As: Being 129.60 Mtrs. Covered Area 129.60 Sq. Mt. Khassa No 58 Min & Municipal No. 75, Situated At Mauza Chandreshwar Marg, Maya Kund, Rishikesh, Paragna-pachwadon, Tehsil-rishikesh, Dehradun Uttarakhand

The Borrower's/Co-Borrower's/Mortgagor's/Guarantor's attention is invited to the provisions of sub-section (8) of Sec. 5 of the Act in respect of the time available, to redeem the secured assets. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD., for the amount mentioned above and interest thereon.

Date: 06-06-2026
Sd/- Authorized officer
Place: JALANDHAR, AMRITSAR (PUNJAB) Assets Care & Reconstruction Enterprise Ltd.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

NORTHERN RAILWAY
Invitation of Tenders through E-Procurement System

Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

| S. No. | Tender No. | Brief Description | Qty. | Closing Date |
|--------|------------|--|----------|--------------|
| 01 | 77265185 | NUT & BOLT CMS CROSSING | 3400 SET | 25.06.2026 |
| 02 | 09262536 | SPRING PLANK FOR CASNUB 22 HS BOGIE | 1137 NOS | 29.06.2026 |
| 03 | 77265186 | NUT & BOLT CMS CROSSING | 2400 SET | 29.06.2026 |
| 04 | 19261981 | SET OF COMMUTATOR SWITCH ASSEMBLY COMPLETE | 9 NOS | 06.07.2026 |
| 05 | 07250149B | SECONDARY VERTICAL DAMPER FOR LHB NAC | 2739 NOS | 13.07.2026 |
| 06 | 07260203 | FLEXBALL CABLE - LONG WITH END CONNECTION | 202 NOS | 23.07.2026 |

Note:- 1. Vendors may visit the IREPS website i.e. www.ireps.gov.in for details. 2. No manual offer will be entertained.

Tender Notice No.: 17/2026-2027 Dated: 05.06.2026 1927/2026

SERVING CUSTOMERS WITH A SMILE

AXIS BANK LTD. Structured Assets Group, Axis House, Plot 1-14, Tower 4, 4th Floor, Sector 128, Noida (U.P.) - 201304 Ph: 0120-6210933

PUBLIC NOTICE

A notice is hereby given to the following borrower/ hypothecator/ guarantors/ mortgagors have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from Axis Bank Ltd. and said facilities have turned Non-Performing Assets (NPA) on 17.02.2026. The notice dated 13.05.2026 was issued to borrower/ hypothecator/ guarantors/ mortgagors under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 on their last known address. However, notices have returned un-served from some of the addresses and as such they are hereby informed by way of public notice about the same.

| Name of Borrower/ Guarantors/ Mortgagors & Address | Demand Notice Dated | Outstanding Amount |
|--|---------------------|---|
| 1. M/s Mediworm Private Limited (Borrower & Guarantor) through its Directors: 2nd Floor, Plot No.2, Vishal Market Near Bhai Parmanand Colony West Mukherjee Nagar, North Delhi New Delhi-110009. Email: themediworm@gmail.com | 13.05.2026 | Rs. 4,75,59,292.37 (Rupees Four Crores Seventy Five Lacs Fifty Nine Thousand Two Hundred Ninety Two and paise Thirty Seven Only) due as on 30.04.2026 with respect to Cash aashish.med@gmail.com |
| 2. Mrs. Prema Shukla (Mortgagor & Guarantor) W/o Shri Surender Shukla, residing at 19, Second Floor Tagore Park, Dr Mukherjee Nagar, North West Delhi Delhi-110009. 3. Mr. Aashish Shukla (Director & Guarantor) S/o Shri Surender Shukla residing at 19, Second Floor Tagore Park, Dr Mukherjee Nagar, North West Delhi Delhi-110009. 4. Mr. Surendra Shukla (Director & Guarantor) S/o Shri Ram Kalp Shukla residing at H.No. 17C, Malk Pur Model Town-1, Dr Mukherjee Nagar North West Delhi, Delhi-110009. 5. Mrs. Richa Shukla (Director & Guarantor) W/o Shri Aashish Shukla residing at 19, Second Floor Tagore Park, Dr Mukherjee Nagar North West Delhi, Delhi-110009. 01.05.2026 till the date of final payment. | 13.05.2026 | Rs. 4,75,59,292.37 (Rupees Four Crores Seventy Five Lacs Fifty Nine Thousand Two Hundred Ninety Two and paise Thirty Seven Only) due as on 30.04.2026 with respect to Cash interest till 30.04.2026 along with entire principal, charges and all other cost from 01.05.2026 till the date of final payment and in addition to it you No.1 is also liable to pay a sum of Rs. 20,98,012.49 (Rupees Twenty Lacs Ninety Eight Thousand Twelve and paise Forty Nine Only) due as on 30.04.2026 with respect to the said NAGAR North West Delhi, Delhi-110009. 6. Mrs. Richa Shukla (Director & Guarantor) W/o Shri Aashish Shukla residing at 19, Second Floor Tagore Park, Dr Mukherjee Nagar North West Delhi, Delhi-110009. 01.05.2026 till the date of final payment. |

SCHEDULE:- 1. Entire present & future Current assets of addressee no. 1.
2. All that piece and parcel of Entire Second Floor Portion, without Roof/terrace rights, Property No. 2, measuring 1440 Sq. Ft. i.e. 133.76 Sq. Mtrs., situated at LSC Bhai Parmanand Colony (West), Opp. Dhakka School, Near Mukherjee Nagar, Delhi, in the name of Mrs. Prema Shukla together with the right to use common areas of the building, the right to use water closet, drainage, lavatories and other conveniences and facilities, amenities in or upon or pertaining to or connected to the flat/unit/office premises, both present and future and easementary rights and together with all fixtures and fittings, both present and future.
3. All that piece and parcel of the Entire Second Floor Portion, with Roof/terrace rights, on Southern Portion, Property No. 19, having plinth area measuring 100 Sq. Mtrs., situated in the layout plan of The Delhi Bengali Hindu Co operative Housing Society Ltd., now known as Tagore Park, Delhi, in the name of Mrs. Prema Shukla together with the right to use common areas of the building, the right to use water closet, drainage, lavatories and other conveniences and facilities, amenities in or upon or pertaining to or connected to the flat/unit/office premises, both present and future and easementary rights and together with all fixtures and fittings, both present and future.
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